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Date: 24/08/2025

Uttam Singh Vs Baba Balak Nath Temple Trust Baba Balak Nath Temple Trust Deothsidh and The Principal, Baba Balak Nath Degree College, Chakmoh District Hamirpur, H.P.

Court: High Court of Himachal Pradesh

Date of Decision: March 14, 2012

Hon'ble Judges: Kurian Joseph, J; Dharam Chand Chaudhary, J

Bench: Division Bench

Advocate: Vivek Singh Thakur, for the Appellant; Sanjeev Sood, for the Respondent

Judgement

Justice Kurian Joseph, C.J.

The writ petition is filed mainly with the following prayer:

(i) That respondents may very kindly be directed to grant the revised pay scale of Rs. 54808925 to the petitioner w.e.f. 1.1.1996 to 31.12.1999

and refix his pay accordingly with all consequential benefits and the arrears accrued there under may very kindly be ordered to be paid with

interest.

According to the petitioner, he is similarly situated as the petitioners in the judgment rendered by this Court in CWP No. 1941 of 2010 (Annexure

P2). It is submitted that the judgment has been accepted in principle and the same has been implemented. If that be so and in case the petitioner is

similarly situated as the petitioners in Annexure P2, similar treatment shall be extended to the petitioners herein also. The needful shall be done

within a period of three months from the date of production of a copy of this judgment along with a copy of the judgment, referred to above and a

copy of the writ petition by the petitioner before the second respondent/competent authority.

2. The writ petition is disposed of, so also the pending application (s), if any.